

Ministry of Law and Justice  
Legislative Department

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Room No: 415D, Shastri Bhawan,  
New Delhi-110001.


**Subject: Inquiry under Rule-14 of the Central Civil Service (Classification, Control and Appeal) Rules, 1965 against Ms. Tushti Chopra, Superintendent (Legal) in the Department-Reg:**

Memorandum No. C-14012/1/2020-Admn.I (L.D), Dated 13<sup>th</sup> December, 2021.

Ms. Tusti Chopra, Superintendent (Legal), the Charged Officer (CO), remained absent for proceedings today.

Shri. G. Panmei, Deputy Legislative Counsel is in attendance today. He was further examined by P.O. Examination has been done Partly. Further examination of the said witness is deferred for the day. The said witness in attendance is hereby directed to appear in the matter on 30-03-2022 at 11:00 am for the examination in chief.

**Proceedings adjourned to 30-03-2022 at 11:00 am.**

  
(Dr. K.V. Kumar)  
Addl. L.C & IO  
25-03-2022

Copy to:

1. The Presenting Officer (Shri. Shanti Bhushan, DLC).
2. Shri. G. Panmei, Deputy Legislative Counsel.
3. Deputy Secretary, Admn-I Section, Legislative Department, with a request to—
  - (i) serve a copy to Tusti Chopra, Superintendent (Legal);
  - (ii) email to Ms. Tusti Chopra (a copy of proceedings may also be mailed to the email id of the father of the C.O., Shri. D.K. Chopra);
  - (iii) publish in the web site of the Legislative Department;
  - (iv) paste a copy in the notice board of the Department- and report the aforesaid actions taken in writing on or before the next date of hearing.
  - (v) provide original documents at the time of hearing on 30-03-2022.

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25/03/22  
Sh. V.P. Jaha  
a. t. u. u. u.  
25/3/2022